



## **Central Administrative Tribunal Principal Bench, New Delhi**

C.P. No. 68/2021  
in  
O.A. No. 4456/2014

Tuesday, this the 22<sup>nd</sup> day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sh. Parveen Sharma,  
S/o Sh. Shiv Charan Sharma,  
D/Asstt., Store Keeper,  
R/o VPO-Khera Khurd,  
Delhi – 110082.

(By Advocate : Mr. Yashpal Rangi)

... Applicant

### **Versus**

New Delhi Municipal Council, through its:

1. Sh. Dharmender Kumar,  
Chairman,  
New Delhi Municipal Council,  
Palika Kendra, New Delhi.
2. Sh. B. M. Mishra,  
Secretary,  
New Delhi Municipal Council,  
Palika Kendra, New Delhi.
3. Sh. R. P. Sati,  
Director (Personnel),  
New Delhi Municipal Council,  
Palika Kendra, New Delhi.

... Respondents

(By Advocate : Ms. Sriparna Chatterjee)



## ORDER (ORAL)

## **Mr. Justice L. Narasimha Reddy:**

This Contempt Petition is filed alleging that the respondents did not implement the order dated 09.01.2020 passed in O.A. No. 4456/2014.

2. The direction in the O.A. was to pass order on the representation of the applicant. The respondents have since passed an order dated 04.05.2021 thereby the order stood complied with.

3. We, therefore, close the Contempt Petition. It is left open for the applicant to challenge the order dated 04.05.2021 in accordance with law, if he is not satisfied. There shall be no order as to costs.

**June 22, 2021**  
/sunil/vb/ankit/sd/dsn